

2090

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,

NEW DELHI

ORIGINAL APPLICATION NO. 619/2022

IN THE MATTER OF:

MAST RAM & ANR.

...APPLICANT

VERSUS

STATE OF HIMACHAL PRADESH AND ORS

...RESPONDENT

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D.3923/14

THROUGH

COUNSEL FOR THE PROJECT PROPONENT

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Email: officeofsrijantiwari@gmail.com

Mobile:9899966225

PLACE: NEW DELHI

DATE: 15.01.2025



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BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,

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ORIGINAL APPLICATION NO. 619/2022

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ADDITIONAL COMPLIANCE REPORT ON BEHALF OF THE
RESPONDENT NO. 5 IN COMPLIANCE WITH ORDER DATED 18.09.2024.

Most Respectfully Submitted:

Preliminary submissions and background:

1. The Project Proponent is hereby filing the present additional compliance report action taken with reference to some of the submissions and recommendations put forward by the Amicus Curae and Hon'ble Tribunal.

The same are as follows:

S. No	Recommendations/directions	Compliance Status	Completion Date
1.	The Common Equalisation Tank, where the Effluent is being stored is open to air and thereby exposed to elements of nature. The Tank needs to be covered to prevent any spillage or release of the untreated effluent.	The Tank has been covered to prevent any spillage or release of the untreated effluent. a) Image of tank cover is annexed herewith as Annexure - 1.	Compliance done within two months from order dated 18.09.2024.
2.	The unit should provide additional standby Multi Effect Evaporator (MEE) of adequate capacity to avoid any chance of failure of the system during the maintenance period of the existing MEE or any breakdown.	Additional standby Multi Effect Evaporator (MEE) of adequate capacity has been provided. a) Images of standby Multi Effect Evaporator (MEE) of adequate capacity are annexed herewith as Annexure – 2 (COLLY).	Compliance done within two months from order dated 18.09.2024.
3.	The Villagers have complained that Effluents are being released into the adjoining Nallah at night time when there is nobody to monitor the same. To assuage the fears of the	The Unit has installed lights along the boundary wall facing the nallah to ensure proper recording of the nallah in night hours.	Completed on 01.01.2025

	Villagers, the Unit should install lights along the boundary wall facing the nallah to ensure proper recording of the nallah in night hours	a) Image of installed lights are annexed herewith as Annexure - 3 (COLLY) .	
4.	The Unit should provide 4 additional cameras along entire stretch of boundary wall facing the nallah and the real time video feed should be provided to the HPSPCB to monitor the Nallah round-the-clock. The footage of the CCTV should be backed up for a period of 3 months to enable any future verification by the HPSPCB	4 additional cameras have been installed along entire stretch of boundary wall facing the nallah and the real time video feed has been provided to the HPSPCB to monitor the Nallah round-the-clock. a) The images of 4 installed cameras are annexed herewith as Annexure - 4 (COLLY) .	Compliance done within two months from order dated 18.09.2024.

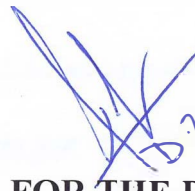
FOR PROJECT PROPONENT



AUTHORIZED SIGNATORY

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D 3923/14

THROUGH

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PLACE: NEW DELHI
DATE: 15.01.2025



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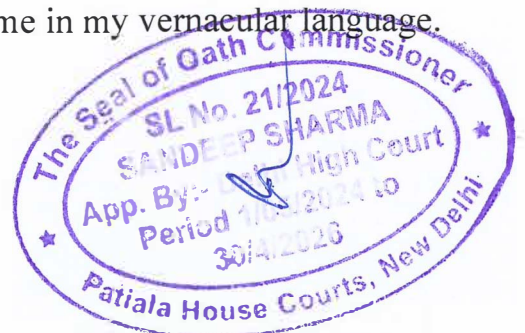
STATE OF HIMACHAL PRADESH AND ORS

...RESPONDENT

AFFIDAVIT

I, Deepak Talwar, S/o Shri S. K. Talwar aged about 45 years, authorized representative of The Project Proponent, having its office at 409, 4th Floor, Antriksh Bhawan, KG Marg, New Delhi-110001.

1. That I am the Authorized Representative of the Project Proponent and well conversant with the facts and circumstances of the present case as such and also fully competent to swear and affirm the present affidavit.
2. That I have read the Additional Compliance Report (filed in compliance to order dated 18.09.2024) submitted on behalf of the Project Proponent, the contents of the submissions have been read to me in my vernacular language.



3. That the contents thereof are believed to be true upon my knowledge received from the record maintained by the Project Proponent in the normal course of business. The legal advice received by me is believed to be true. I say nothing material is concealed therefrom.

[Handwritten signature]
I identify the deponent who has signed in my presence

[Handwritten signature]

DEPONENT

VERIFICATION

15 JAN 2025

Verified at New Delhi on this _____ day of January, 2025 that the contents of the above affidavit are true upon my knowledge and that nothing material has been concealed there from.

[Handwritten signature]

DEPONENT

The Seal of Oath Commissioner
SL No. 21/2024
SANDEEP SHARMA
App. By:- Delhi High Court
Period 1/09/2024 to 30/4/2026
Patiala House Courts, New Delhi

Solemnly sworn before me read over & explained to the deponent Admitted to be correct

Oath Commissioner, New Delhi

15 JAN 2025

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LIST OF DOCUMENTS

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3	Image of installed lights - Annexure - 3 (COLLY).	15 - 16
4	The images of 4 installed cameras - Annexure - 4 (COLLY).	17 - 19

FOR PROJECT PROPONENT



AUTHORIZED SIGNATORY

2098



[Handwritten signature]
3923/14

THROUGH

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PLACE: NEW DELHI
DATE: 15.01.2025

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Image of tank cover - Annexure - 1.

Images of standby 21100 Effect Evaporator of adequate capacity - Annexure - 2 (COLLY).

10



2101
Images of standby Multi Effect Evaporator of
adequate capacity - Annexure - 2 (COLLY).

10



CIRCULATION
LINE-II

OVER
FLOW
LINE-II

CALANDRIA
-II



CALAN-
DRIA
-III

E
E
L



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(18)

CALANDRIA
-IV

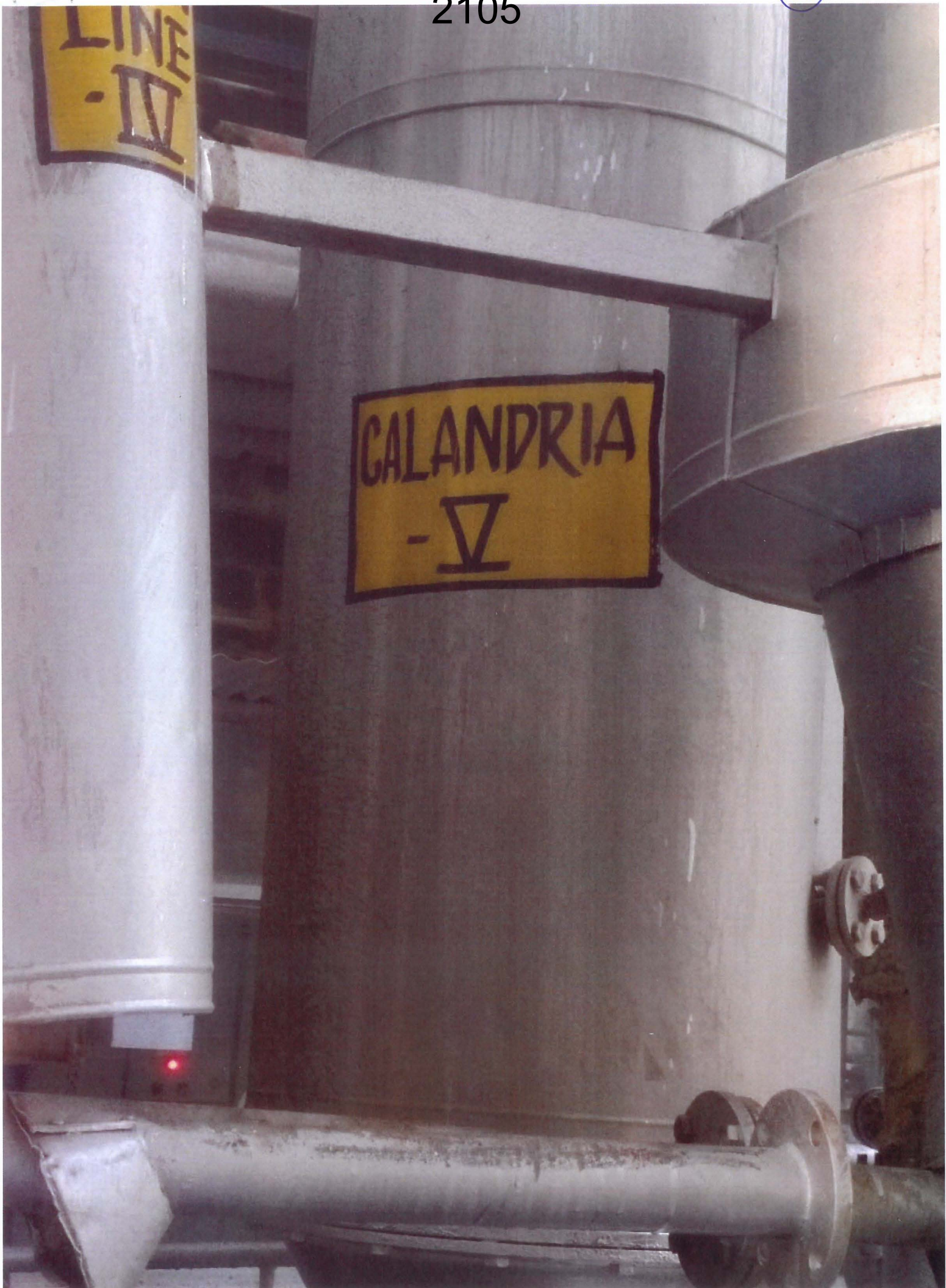


2105

16

LINE
-IV

GALANDRIA
-V



2106
Image of installed lights - Annexure - 3 (COLLY).

15

14.01.2025 14:59



2107

14.01.2025 14:54

16



2108
The images of 4 installed cameras - Annexure - 4
(COLLY).

17



14.01.2025 14:54

2109

18



14.01.2025 14:50

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19



14.01.2025 15:00